IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-227/ND/2017

In the matter of:

Chandan Munjal

.. PETITIONER

Vs.

RC Healthcare (P) Ltd

.. RESPONDENT

SECTION:

Under Section 241 & 244

Order delivered on 20.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Balbir Singh, Advocate

Mr. Sandeep Bajaj, Advocate

For the Respondent/Corporate Debtor: Mr. Pratap Singh, Advocate

Ms. Sonaz, Advocate

For the intervene

ORDER

Learned Counsels for the parties are present. Heard the arguments in part of the Petitioner in main Company petition. At the request of the parties, for continuation of arguments, the matter is adjourned to 16.1.2018.

List on [7.1.2018.

(R. VÄRADHARAJAN) MEMBER (JUDICIAL)

Surjit

20.12.2017